

INFORMATION RELATING TO JURISDICTION OF THE VARIOUS COURTS OF THE JUDGESHIP PITHORAGARH.

Sl. No	NAME OF THE COURT	CIVIL/CRIMINAL	TERRITORIAL JURISDICTION	PECUNIARY JURISDICTION/ SUBJECT MATTER.
1-	District and Sessions Judge	Civil	District Pithoragarh.	<p>A-District Judge- Unlimited (District Pithoragarh)</p> <ol style="list-style-type: none"> 1- Civil Suits --unlimited Valuation U/S 9 of C.P.C. 2- Cases related Motor Vehicle Accident Claim Act cases. 3- Cases under Indian Successions Act cases for the property of unlimited valuation. 4- Cases under Guardian and Wards Act 5- Civil Appeal of unlimited valuation. 6- Cases under all type of Marriage Act. 7- Cases under Arbitration and Conciliation Act. 8- All other Civil cases. 9- Land Acquisition Reference under Land Acquisition Act 1894. 10- Cases under Provincial Insolvency Act 1920 <p>B. Judge Small cause court- Cases Over ₹25000=00 to ₹5,00,000=00 Revision of S.C.C. Suits up to valuation of ₹5000=00</p> <p>A. Session Judge/Special Session Judge Entire Sessions division Pithoragarh</p> <ol style="list-style-type: none"> 1. The Power conferred to a Session Judge by the Cr.P.C. to tries cases under section 302,201,376,304B,395,307,304,396,397,399,402,366,409,417,466,477,477A,317 Dowry Prohibition Act, N.D.P.S. Act, Special Sessions, Trials cases and all other Sessions trials. 2- Appeals against the judgment in any criminal cases delivered by the magistrate. 3- Criminal Revision. 4- Misc. Criminal Appeals 5- Bail Application, trials by the Sessions Court 6- All other cases related to Sessions Court.
2-	Criminal	Criminal	Sessions Division Pithoragarh.	

